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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 3848/2021

M/S ANSAL PROPERTIES AND INFRASTRUCTURE

LIMITED Petitioner

Through: Mr. T.M. Shivakumar, Ms.

Kirti Kishore, Ms. Sanjana and Mr. S.V. Rateria, Advocates

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Debesh Panda, Sr. SC

alongwith Ms. Zehra Khan, Mr. Vikramaditya Singh, Jr. SCs. with Mr. Vineet Gupta, Mr. Ojaswa Pathak and Mr.

Anauntta Shankar, Advocates Mr. Ravi Prakash, CGSC for

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CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

> ORDER 14.05.2024

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On the request of Mr. Panda, learned counsel for the respondent who seeks further time to comply with the order of 31 January 2024 and place a note on the record, let the matter be re-notified for 22.08.2024.

YASHWANT VARMA, J.

PURUSHAINDRA KUMAR KAURAV, J.

MAY 14, 2024 *p'ma*